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Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

4/2/1988

Mr.J.D.Ajmera learned advocate for the applicant  
Allowed.  
requests for time. Mr.B.R.Kyada learned advocate for  
the respondent present and has no objection. The case  
be fixed on 17/3/1988 for admission.

*Arvin*  
(P.H.Trivedi)  
Vice Chairman

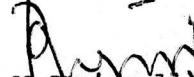
*Joshi*  
(P.M.Joshi)  
Judicial Member

a.a.bhatt

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

17-3-1988

Mr.J.D.Ajmera learned advocate for the applicant wants some more time to support his application. Allowed. Mr.B.R.Kyada learned advocate for the respondent not present. The case is adjourned to 7/4/1988 for admission.

  
(P.H. Trivedi)  
Vice Chairman

  
(P.M. Joshi)  
Judicial Member

a.a.bhatt

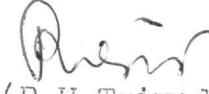
OA/25/88

(A)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

7/4/1988

Heard Mr.J.D.Ajmera and Mr.B.R.Kyada learned advocates for the applicant and the respondents. Mr.Ajmera learned advocate for the applicant requests that the petitioner be considered as a waterman against any vacancy available. The petition for appointment as ~~waterman~~ <sup>Waterman</sup> does not disclose sufficient ground and is rejected but respondent authorities may consider the petition for appointment as waterman against ~~one~~ <sup>one</sup> vacancy which is available. With this observation, the case is disposed of.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member

a.a.bhatt